

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 119/TT/2015

Subject : Truing up for 2009-14 tariff period and determination of tariff of 2014-19 tariff period of assets under Common Scheme for 765 kV Pooling station and Network for NR, import by NR from ER and common scheme for network for WR from ER and from NER/SR/WR via ER in Northern Region.

Date of Hearing : 8.2.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatasan, PGCIL
Shri S.C. Taneja, PGCIL
Smt. Sangeetha Edwards, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for truing up tariff for 2009-14 tariff period and transmission tariff for 2014-19 tariff period for Asset-I: 125 MVAR Bus Reactor at Lucknow (Existing) 400/220 kV Sub-station; Asset-II: 125 MVAR Bus Reactor at Ballia; Asset-III: Combined Asset of 765/400 kV, 1500 MVA ICT-II at Lucknow Sub-station along with associated bays (Asset III-a) & 765/400 kV, 1500 MVA ICT II at Ballia Sub-station along with associated bays (Asset:III-b); Asset-IV: Combined asset of 765/400 kV, 1500 MVA ICT I at Fatehpur Sub-station along with associated bays (Asset: IV-a), 1500 MVA ICT II at Fatehpur Sub-station along with associated bays (Asset: IV-b) & 765



Sasaram-Fatehpur S/C TL bays at Fatehpur Sub-station (Asset: IV-c); Asset-V: LILO of 400 kV Allahabad-Manipuri TL along with associated bays at Fatehpur under Common Scheme for 765 kV Pooling station and Network for NR, import by NR from ER and common scheme for network for WR from ER and from NER/SR/WR via ER in Northern Region. He submitted that projected additional capital expenditure during 2014-15 is on account of balance/retention payments towards contract closing works. He submitted that there is cost over-run in case of Assets IIIB, IVA and IVB and the same may be condoned. The representative of the petitioner stated that the RCE is under approval and shall be submitted shortly.

2. The Commission directed the petitioner to submit the RCE, if any, the rejoinder to the reply filed by Rajasthan Discoms and the reasons for cost over-run in case of Assets IIIB, IVA and IVB on affidavit by 15.2.2016.

3. The Commission further directed that the above information should be filed within the stipulated time, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/

(V. Sreenivas)
Dy. Chief (Law)

